NATIONAL COMPANY LAW TRIBUNAL GUWAHATI BENCH

T P No.26/2016 (C P No.80/2000) With I.A.No.06/2017 & I.A.No.36/2017

Under Section 397/398 of the Companies Act, 1956

In the matter of:

Kamakhya Kumar Roy

... Petitioners

-Versus-

M/s Bogidhola Tea & Trading Co. Pvt. Ltd. & Others

... Respondents

Date of Order: 8th September 2017

Coram:

Hon'ble Mr Justice P K Saikia, Member(J)

ORDER

T P No.26/2016 (C P No.80/2000)

Mr S.K. Singh, S/o late Kamakhya Kr. Roy (original petitioner) and Mr P.K. Roy, respondent No.2 are personally present. Mr A.K. Singh, said to be the legal representative of late T.K. Roy, who was arrayed as respondent in this proceeding, is also present in person. On the other hand, Mr B. Kaushik, learned Advocate who represents respondent Nos.1 & 4, is absent today. Mr U.K. Chetry, learned Advocate submits that due to some other preoccupations, Mr B. Kaushik could not remain

present before this Bench today. Mr N.B.P. Singha, learned Advocate who represents respondent No.3 also could not remain present today.

- 2. I have perused the records. Both sides have made proposals and counter proposals seeking resolution to the dispute in the present proceeding.
- I have also heard the parties who are personally present before this Tribunal. On hearing them, I am of the opinion that the help of a professional mediator may be required to assist the parties in coming to a compromise so that the dispute between them could be amicably settled.
- 4. That being so, the matter is ordered to be listed on 12.09.2017.
- 5. Till the next date, pronouncement of the order in this proceeding is deferred.

I.A.Nos.06 & 36 of 2017

6. I.A. No.6/2017 & I.A.No.36/2017 may also be listed on 12.09.2017.

Member (Judicial)
National Company Law Tribunal,
Guwahati Bench,
Guwahati.

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